

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-521
IB-762/ND/2020

IN THE MATTER OF:

UttamSinghal

...Applicant

V/s

M/s Anushree Home Developers Pvt Ltd

....Respondent

SECTION

U/s Sec.7 IBC

Order delivered on 28.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ashwarya Sinha, Mr, Alok Singh, Ms. Shubhi Sharma

For the Respondent : Tarun Singla Advocate, K.C. Joshi

ORDER

Mr. Tarun has appeared on behalf of Corporate Debtor and accepts the notice, hence, there is no need to issue notice against the respondent. Ld. Counsel for the respondent submitted that he has not received the complete paper book, therefore, the applicant is directed to serve the complete paper book to the respondent by tomorrow on his email Id and Ld. Counsel for the respondent is requested to share their email Id with the applicant counsel.

Thereafter, the respondent is directed to file the reply within three weeks' from the date of receipt of complete paper book, the rejoinder if any within one week from the date of receipt of reply. List on **04.03.2021**.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)